

CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH, CHENNAI

O.A. No.310/01387/2019
Dated 21st, Monday of October, 2019

PRESENT

Hon'ble Mr. P. Madhavan, Member(Judicial)
Hon'ble Mr. T. Jacob, Member(Administrative)

A. Francis Augustine
Technician Gr. I/TL/TEN
O/o. Sr. Section Engineer/TL/Coaching
Southern Railway. ... Applicant

By Advocate M/s Ratio Legis

Vs

1. The Union of India rep. by
The General Manager
Southern Railway
Park Town, Chennai – 600 003.

2. The Sr. Divisional Personnel Officer
Madurai Division
Southern Railway. ... Respondents

By Advocate : Mr. P. Srinivasan

ORAL ORDER
(Hon'ble Mr. P. Madhavan, Member(J))

OA has been filed by the applicant seeking the following relief:-

"To call for the impugned order U/P 535/XII/PG/Electrical/Vol. II dated 29.04.2019 made by the 2nd respondent and to quash the same and to direct the respondents to alternatively appoint the applicant as Sr. Clerk at Tirunelveli in Pay Matrix Level 5 and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render to justice."

2. Ld. Counsel for the applicant submits that at present the applicant is working on supernumerary post as per provisions of Rule 304 of the Indian Railway Establishment Manual and the respondents are going to revert him which is against the rules of Indian Railway Establishment Code Vol. 1 and therefore seeks status quo till disposal of his representation dated 01.05.2019, Annexure-A4.

3. Learned counsel for the applicant submits that his client would be satisfied if the respondents are directed to consider and dispose of his pending representation dated 01.05.2019, Annexure -A4 within a stipulated time by passing a speaking order.

4. Mr. Srinivasan, Ld. Standing Counsel takes notice for the respondents has no objection.

5. In view of the limited submission made, we are of the view that OA could be disposed of at admission stage by directing the respondents to consider and dispose of the pending representation of the applicant Annexure-A/4, dated 01.05.2019 in the light of relevant rules and regulations by passing a

speaking order within a period of three months from the date of receipt of copy of the order. Till such time, respondents are directed to maintain status quo as on today.

6. OA is disposed of accordingly with the above observation. No costs.

(T. Jacob)
Member(A)

(P. Madhavan)
Member(J)

asvs